[Shri Raj Bahadur]

there, eight were already there before the hostilities broke out in the open and only 11 did not care for our persuasion and therefore we lost some of our goods.

Shri Nath Pai: He asked about retaliatory steps.

Mr. Speaker: He gave them in that statement.

Shri Nath Pai: One thing was remedial steps; the other was retaliatory. He detailed the remedial steps in that statement. What about the retaliatory steps, the only language that Pakistan understands.

Shri Raj Bahadur: That also, I submit, is included in the statement.

Mr. Speaker: That is what I am saying again and again.

श्री हुकम चन्द कछवाय: ग्राध्यक्ष महोदय, मेरे प्रश्न का उत्तर दिलवा दें। ग्रापने कहा था कि बाद में दिलवा देंगे। पाकिस्तान ने जो माल उतारा है उसमें कौन-कौन सी वस्तुयें हैं ग्रीर वह कितने मूल्य का है ग्रीर हमने जो उतारा है उसमें कौन-कौन सी वस्तुएं हैं ग्रीर वह कितने मूल्य का है?

ब्रध्यक्ष महोदय: मैंने कहा है कि मैं उनको कह दूंगा कि स्टेटमेंट में वह रख दें। हर एक चीज इस वक्त यहां ब्रा सकती है। सारी चीज ब्रगर रखी जाए तो कितना वक्त इस में लग जाएगा।

Shri Raj Bahadur: May I just say one word about your instructions, Sir? Do you want in that statement complete list of all the cargo that had been offloaded?

Mr. Speaker: If it is not possible he might indicate so in his answer.

Shri Raj Bahadur: It is not possible and it would not also be in public interest....(Interruptions.)

12.38 hrs.

RE: MOTIONS FOR ADJOURN-MENT AND CALLING ATTENTION NOTICES (Query).

बा॰ राम भनोहर लोहिया (फर्ड खाबाद):
प्रध्यक्ष महोदय, माननीय प्रधान मंत्री
के ब्वान के बाद जितने भी स्थान प्रधान मंत्री
ध्यानाकर्षण प्रस्ताव मेरे ये वे सब ताजा हो
जाते हैं। प्रधान मंत्री ने किसी प्रश्न का भी
कोई ठोस जवाब नहीं दिया है। इसीलिये
पैंती ग्रापको पन्न लिखा है कि वे स्थान
तथा ध्यानाकर्षण श्रीर जितने भी दूसरे
प्रस्ताव हैं, उन्हें श्राप लेने की कृपा करें।
धगर ग्राप मुझे इजाजत दंतो मै उनके
बारे में कुछ कहूं।

प्रस्यक्ष महोदय : ग्रापसं मैं सिर्फ इतना ही विनय करना चाहता हूं कि मैंने धामकी उस चिट्ठों के भ्राने पर प्रधान मंत्री साहब से पूछा है कि ग्राया कोई डिसकशन बह इस किस्म का ला रहे हैं जिसमें उनको उठाया जा सके । मुझे उनका जवाब भ्रा जाने दीजिये, मैं भ्रापको उत्तर दे दूगा इस बात का । मुझे पता लग जाने दीजिये कि कौन सा डिसकशन भ्रा रहा है । भ्रगर यह चीज उसमें कवर नहीं होती है तो मैं सोचंगा ।

Shri Surendramath Dwivedy (Kendrapara): Sir, I had requested you to fix a date for the discussion of the statement made by the Prime Minister here that day.

Mr. Speaker: That is what I am submitting. I have asked the Prime Minister whether government is making any motion. I find it difficult to say that the PM's statement should be discussed. It should be put in some other form. I have made enquiries and let me have that information. Then we will see in what shape or form we can have it.

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Shri P. K. Deo (Kalahandi): The statement on the food situation could also be discussed

Mr. Speaker: It cannot be had like this. Order, order. Let us proceed to the next item of business.

12.40 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS RULES, THE PERSONAL INJURIES (EMERGENCY) AMENDMENT REGULATIONS, ADDITION TO THE FIRST SCHEDULE TO INDUSTRIAL DISPUTES ACT, AND REPORT OF CHIEF INSPECTOR OF MINES

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on behalf of Shri D. Sanjivayya, I beg

- (1) to re-lay on the Table a copy of Notification No. S.R.O. 181/ 64 published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Shops and Commercial Establishments Rules, 1961, under sub-section (5) of section 34 of the Kerala Shops and Commercial Estblishments Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4919/65].
- (2) to lay on the Table a copy each of the following papers:—
 - (i) The Personal Injuries (Emergency) Amendment Regulations, 1965, published in Notification No. S.O. 3085 in Gazette of India dated the 2nd October, 1965, under sub-section (7) of section 3 of the Personal Injuries (Emergency Provisions) Act, 1962. [Placed in Library. See No. LT-5082/65].

- (ii) Notification No. 37563/H2/65/ HLD published in Kerala Gazette dated the 6th July, 1965, adding Fertilisers industry to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act. [Placed in Library. See No. LT-5083/65].
- (iii) Report of the Chief Inspector of Mines on the fatal accident in Ena Colliery, Dhanbad, on the 24th July, 1965. [Placed in Library. See No. LT-5684/ 65].

12.42 hrs.

RESOLUTION RE: CONTINUANCE OF PROCLAMATION IN RESPECT OF KERALA—contd.

Mr. Speaker: We will now take up further discussion of the resolution moved by Shri Hathi on the 3rd November 1965 namely:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356, of the Constitution by the Vice President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

Shri Hari Vishnu Kamath (Hoshangabad): Before the affable Minister resumes his speech may I by your leave, raise a point of order cum clarification? On Friday, the Minister—

Mr. Speaker: He ought to have informed me so that I would have also been prepared for something that comes up.

Shri Hari Vishnu Kamath: The point is that in the speech that he made on that day, he has tried to gloss over a serious blunder that the Governor of Kerala committed in the report. . .